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ARUNACHAL PRADESH
LEGISLATIVE ASSEMBLY SECRETARIAT
ITANAGAR

NOTIFICATION

The 28th August, 2018

No. LA/Bill-14/2018.—The following Bill introduced in the Arunachal Pradesh Legislative Assembly on the 28th August, 2018 is published under Rules 73 of the Rules of Procedure and Conduct of Business in Arunachal Pradesh Legislative Assembly for general information.

THE INDIAN STAMP ACT, 1899 (ACT NO.2 OF 1899) (IN ITS APPLICATION TO THE STATE OF ARUNACHAL PRADESH) (AMENDMENT) BILL, 2018
(As introduced in the Legislative Assembly on 28th August, 2018)

A

BILL

further to amend the Indian Stamp Act, 1899 (Act No. 2 of 1899) (in its application to the State of Arunachal Pradesh) Act, 2007 (Act No. 5 of 2007).

Be it enacted by the Legislative Assembly of Arunachal Pradesh in the Sixty-ninth Year of the Republic of India as follows:

1. (1) This Act may be called the Indian Stamp Act, 1899 (Act No. 2 of 1899) (in its application to the State of Arunachal Pradesh) (Amendment) Act, 2018. Short title, extent and commencement.
- (2) It shall extend to whole of the State of Arunachal Pradesh.
- (3) It shall come into force from the date of its publication in the Arunachal Pradesh Gazette.
2. In Schedule I of the Indian Stamp Act, 1899 (Act No.2 of 1899) (in its application to the State of Arunachal Pradesh) Act 2007, for item No. 40, in sub -item (a), the following shall be substituted, namely: Amendment of Schedule-I.
"When possession of the property or any part of the property comprised in such deed is given by the mortgagor or agreed to be given.
 - (i) Where the amount or value of the consideration for such conveyance as set forth therein does not exceed ₹ 1,000 ₹ 10
 - (ii) Where it exceeds ₹ 1,000 1%

Dated Itanagar,
the 28th August, 2018.

Kago Habung
Secretary (i/c),
Legislative Assembly,
Arunachal Pradesh,
Itanagar.